

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 55 OF 2016

Dated: 7th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Bhoruka Power Corporation Ltd. ...Appellant(s)
Versus
Haryana Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Pallavi Mohan
Mr. Jaswinder Chauhan (Rep.)

Counsel for the Respondent(s): Mr. Ranveer Singh (Rep.) for R.3
Mr. Banwarilal (Rep.) for R.4
Mr. Sahab Singh for R.5

ORDER

Admit. Issue notice. Mr. Ranveer Singh takes notice on behalf of Respondent No.3; Mr. Banwarilal takes notice on behalf of Respondent No.4 and Mr. Sahab Singh takes notice on behalf of Respondent No.5 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 30.05.2016. Dasti in addition is permitted.

List the matter on **30.05.2016**. In the meantime, learned counsel for the respondents may file reply on or before 05.05.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 26.05.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**